

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

ORIGINAL APPLICATION NO. 515 of 1992

Allahabad, this the 19th day of April 2000.

CORAM: Hon'ble Mr. Rafiq Uddin, Member (J)
Hon'ble Mr. M.P. Singh, Member (A)

Nathoo

S/o Bhagrith

R/o Village and post-Bharat Koop,
District Banda.

... Applicant

C/A Shri P.K. Kashyap

Versus

1. Union of India through General Manager,
through General Manager,
Bombay V.T. Bombay.
2. Divisional Railway Manager
Central Railway, Jhansi.
3. P.W.I, Chitrakoot Dham,
Karvi, Banda.

... Respondents

C/R Shri A.V. Srivastava

O R D E R

(By Hon'ble Mr. Rafiq Uddin, Member (J))

The applicant has approached this Tribunal for issuing direction to the respondents to appoint him and grant him all consequential benefits w.e.f. 13.02.1992 when his juniors were given appointment by the respondents.

2. Admitted case is that the applicant was initially engaged as casual labour and worked as under:-

24.01.1983	to	18.03.1983
20.03.1983	to	18.06.1983
02.07.1983	to	08.08.1983
03.09.1983	to	18.06.1984

3. The case of the respondents, however, is that the applicant neither approached after 18.08.1994 nor protested or raised any objection and therefore, he is not entitled for appointment as claimed by the applicant. The respondents have also stated that no junior to the applicant having lesser number of working days has been screened and regularised or is working as casual labour.

4. We have heard Shri A.V. Srivastava for the respondents and perused the record.

5. In the present case the applicant having worked after 01.01.1981, which is the cut off date mentioned in Indra Pal Yadav's case, he is entitled for inclusion of his name in the casual labour live register and he is eligible for appointment as and when his term comes.

6. We, therefore, dispose of this petition with the direction to the respondents to enter the name of the applicant in the Live Casual Labour Register maintained by the D.R.M., Jhansi (respondent No. 2) and to appoint him and regularise his services as group 'D' staff. We also provide that the respondent No. 2 should inform the applicant accordingly after his name is included in the Casual Labour Live Register within a period of three months from the date

of communication of this order.

There shall be no order as to costs.

W.H.H.
Member (A)

D. J. Gruendler
Member (J)

/S.P./